

Pollution in Madhya Pradesh

3357. SHRI ARVIND NETAM : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) the number and names of industries causing water and air pollution in Madhya Pradesh ;

(b) whether any action has been taken/proposed to be taken against such industries ; and

(c) if so, the details thereof ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) In Madhya Pradesh, 345 units are reported to be causing air and/or water pollution. The names of the units are contained in the document entitled. "Water Polluting Industry Inventory, Madhya Pradesh", prepared by the Central Pollution Control Board which has been placed in the Parliament Library.

(b) and (c) The units are required to comply with the prescribed standards within a time frame. Legal action has been initiated against 29 defaulting units.

Supply of Medicines to ESI Hospitals

3358. SHRI ARVIND NETAM : Will the Minister of LABOUR be pleased to state :

(a) whether adequate supply of medicines is not being made available to the various ESI hospitals of Delhi for the last few months ;

(b) if so, the reasons therefor ;

(c) the average value of the medicines being supplied each month ; and

(d) the steps taken to improve the supply of medicines to ESI hospitals ?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR) :

(a) According to the ESI authorities, the ESI Hospitals and Dispensaries in Delhi are adequately supplied with medicines throughout the year.

(b) Does not arise.

(c) Average value of medicines supplied to ESI Hospitals and Dispensaries each month is Rs. 32.8 lakhs.

(d) The system of supply of medicines is periodically reviewed by an internal Committee of experts including Specialists to remove bottlenecks, if any.

Possession of Plots Allotted under Rohini Housing Scheme

3359. SHRI ARVIND NETAM : Will the Minister of URBAN DEVELOPMENT be pleased to state :

(a) when the registration of Rohini Housing Project of Delhi Development Authority was made ;

(b) the number of plots allotted so far under the scheme category-wise ;

(c) whether possession has been given to all those who have been allotted plots so far ;

(d) if not, the reasons therefor ;

(e) the time by which plots are likely to be allotted to the remaining applicants ; and

(f) the rate of interest to be given on the advance amount deposited by

those persons who have not been allotted plots so far ?

THE MINISTER OF STATE IN
THE MINISTRY OF URBAN DE-

VELOPMENT (SHRI M. ARUNA-
CHALAM) : (a) The registration for
Rohini Residential Scheme was opened
on 9-2-1981 and closed on
25-4-1981.

(b) EWS/Janta	13673
L.I.G.	17109
M.I.G.	10394
Total	41176

(c) and (d) No Sir. Upto 30-6-1991, 27985 possession letters have been issued to the allottees. The delay in giving possession of plots is on account of non-submission by the allottees of documents required for taking possession, and delay in the provision of various services.

(e) All the existing registrants are expected to be allotted plots by the end of 1994-95 subject to availability of land.

(f) DDA is paying to the registrants a simple interest of 7% on the earnest money deposit upto the date of draw held.

Development of Pushkarvalley

3360. PROF. RASA SINGH RAWAT : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state :

(a) whether Rajasthan Government have submitted any special scheme to the Union Government regarding Pushkar development with a view to bring environmental developments and improvements in the areas around Pushkar ;

(b) if so, the suggestions made therein and the steps being taken by the Government in this regard ;

(c) whether a survey has ever been conducted in regard to the environment of Pushkar ;

(d) whether any environmental scheme is being implemented in the name of Pushkar agency ; and

(e) if so, the amount incurred so far in this regard and the details of the works completed by the said agency ?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH) : (a) and (b) Yes, Sir. The Rajasthan State Government has submitted a proposal seeking external assistance for the integrated development of Pushkar area in Ajmer District. The proposal includes desilting/prevention of silting of the lake, development works in the town to prevent further degradation and afforestation as the main components. The Govt. of Rajasthan has also forwarded another project prepared by the Consortium of Indian Scientists for Sustainable Development for integrated and sustainable wasteland development for external assistance. The proposal as a part of its activities envisages undertaking ecological restoration activities in and around Pushkar area.